

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.: 799/2000

Date of Decision : 27.11.2000

S.S. Kamble Applicant.

Ms.N.Gohad for
Shri S.P.Saxena Advocate for the
Applicant.

VERSUS

Union of India & Ors. Respondents.

Shri R.R.Shetty Advocate for the
Respondents.

CORAM :

The Hon'ble Shri B.N.Bahadur, Member (A)

The Hon'ble Shri S.L.Jain, Member (J)

(i) To be referred to the Reporter or not ?
(ii) Whether it needs to be circulated to other Benches of the Tribunal ?
(iii) Library

Brd
(B.N.BAHADUR)
MEMBER (A)

mrj*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH, MUMBAI

OA.NO. 799/2000

Monday this the 27th day of November, 2000.

CORAM : Hon'ble Shri B.N.Bahadur, Member (A)

Hon'ble Shri S.L.Jain, Member (J)

Suresh Shankar Kamble,
R/o Panchneel Nagar,
Village : Pimple Nilakh,
Aundh, Poona - 411 027.

... Applicant

By Advocate Ms.N.Gohad
for Shri S.P.Saxena

V/S.

1. The Union of India
through the Secretary,
Rail Mantralaya,
New Delhi.

2. The Divisional Railway Manager,
Central Railway, Poona.

3. Div.Elect.Engineer (T.D.),
Central Railway, Poona.

4. Sr.Section Engineer (TL/AC),
Central Railway, Poona.

... Respondents

By Advocate Shri R.R.Shetty

O R D E R (ORAL)

{Per : Shri B.N.Bahadur, Member (A)}

Learned counsel for the applicant heard. On our
suggestion, Shri R.R.Shetty has taken notice for Central Railway,
Respondents No. 1 to 4.

Bnb

..2/-

2. The matter is in a very simple compass, in that the Applicant states that a penalty has been imposed on him, dismissing him from ~~the~~ service vide order dated 21.8.1998 (Ex.'A1' page 12 to the OA.). The applicant further states that he has made an Appeal dated 23.9.1998, and has even submitted a reminder dated 11.9.2000, copies of both of which are appended as Ex.'A-2' & 'A-3' to the OA. A copy of the OA. has been served in the Court on the learned counsel Shri R.R.Shetty.

3. Under the facts and circumstances narrated, it will be appropriate to dispose of this OA, with directions. Accordingly, this OA. is disposed of with a direction to the respondents to dispose of the said Appeal (Copy at Ex.'A-2' & 'A-3') on merits, and in accordance with law, within a period of three months from the date of receipt of a copy of this order. Liberty provided to applicant to send copies of these two letters (appeal) to the Respondents for administrative convenience. The OA. is accordingly disposed of. No costs.


(S.L.JAIN)

MEMBER (J)


(B.N.BAHADUR)

MEMBER (A)

mrj.